

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:151
ANSWERED ON:24.11.2014
APPOINTMENT OF PUBLIC NOTARY
Kataria Shri Rattan Lal

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government appoints Public Notaries in various courts;
- (b) if so, the details thereof along with the criteria adopted for appointing Notaries;
- (c) whether the women Advocates and the Advocates belonging to Scheduled Castes are also considered for such appointments;
- (d) if so, the details thereof along with the number of such Public Notaries appointed in various courts of the country during the last three years and the current year, State-wise; and
- (e) the number of women Public Notaries and the Notaries belonging to Scheduled Castes out of them separately?

Answer

MINISTER OF LAW & JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a)&(b) No, Madam. Under Rule 8(4) of the Notaries Rules, 1956, the Central Government appoints a notary and authorizes him to practice in the area to which the application relates or in such part thereof as the appropriate Government may specify in the certificate. This area may be a Tehsil, a District, a Sub-division Court, a District Court, a High Court or a whole State.

(c) Yes.

(d)&(e) The details of the number of public notaries, the number of women public notaries and the notaries belonging to Scheduled Castes, appointed by the Central Government in the country during the last three years and the current year, state-wise is as per Annexure.